

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.343/94

Monday, this the 23rd day of May, 1994.

CORAM:

THE HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. Ponnamma Jacob,
W/o Subna Jacob,
Aged 56 years,
Working as Tracer,
Office of the Chief Engineer(P),
R&D, Navy, Kochi-4.
Residing at Kalayil House,
Karavoor P.O. Kollam District.
2. Indira G Nair,
W/o late VKG Nair,
Aged 40 years,
working as Mazdoor in the office
of the Chief Engineer(P), R&D, MES,
Kochi-4, residing at Thekkumthodam
House, Sreemoolanagaram PO, Aluva. - Applicants

By Advocate Mr G Sukumara Menon

Vs.

1. Union of India represented by
Secretary to Government,
Ministry of Finance,
Central Secretariat,
New Delhi.
2. Chief Engineer(P),
R&D, Navy, Kochi-4.
3. The Controller of Defence Accounts(P),
Allahabad.
4. The Defence Pension Disbursing Officer,
Kollam.
5. The Defence Pension Disbursing Officer,
Ernakulam, Kochi-20. - Respondents

By Advocate Mr Kodoth Sreedharan, ACGSC

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Learned counsel for applicants seek leave to withdraw the application. Leave is granted and the application is dismissed as withdrawn, without expressing any opinion on the merits. No costs.

Dated, this the 23rd day of May, 1994.



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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